THE ARUNACHAL PRADESH FOREST (REMOVAL OF TIMBER) REGULATION ACT, 1983, (Act No. 5 of 1983)

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to regulate and control removal of timber outside the Union territory of Arunachal Pradesh and matters connected therewith.

Be it enacted by the Legislature of Arunachal Pradesh in the Thirty-fourth Year of the Republic of India as follows:—

- 1. (1) This Act may be called the Arunachal Pradesh Forest (Removal of Timber) Regulation Act, 1983.
- Short title, extent and commencement.
- (2) It shall extend to the whole of Arunachal Pradesh.
- (3) It shall come into force at once.
- 2. (1) In this Act, unless the context otherwise Definitions. requires,—
 - (a) "competent authority" means such authority as the Government may, by notification, appoint for the purpose of exercising the powers and functions of a competent authority under this Act and rules made thereunder, for the whole or any part of Arunachal Pradesh;
 - (b) "Government" means the Government of the Union territory of Arunachal Pradesh;
 - (c) "prescribed" means prescribed by rules made under this Act;
 - (d) "state" means the Union territory of Arunachal Pradesh;

- (e) "timber" means trees when they have fallen or have been felled and logged but does not include trees and logs upto 60 cm mid girth and 1 metre length.
- (2) Words and expressions used, but not defined in this Act and defined in the Assam Forest Regulation, 1891 applied in Arunachal Pradesh shall have the meanings respectively assigned to them in that Regulation.
- 3 No person shall remove or cause to be Restriction removed from the state for the purpose removal of timber of trade or otherwise, any timber to out side Arunany other place outside the state, and no achal Pradesh. trading depot shall be set up or established in the state at any place without a licence from the competent authority.

4. (1) Every application for grant of licence Application under this Act shall be made to the com- licence and petent authority in such form and on disposal. payment of such fee as may be prescribed

its

- (2) Every order granting or refusing a licence under this Act shall be in writing. and in case of refusal shall contain reasons therefore.
- 5. (1) The fee payable for a licence granted under this Act, the conditions of the licence, the route or routes through which the timber are to be transported to a place outside the state, and the period of validity of the licence, shall be such as may be prescribed and shall be specified in the licence:

Licence fee and period of its validity.

Provided that the licence fee, the conditions of the licence and the period of its validity may vary for different categories of timber:

Provided further that such period shall not exceed twelve months at a time and the amount of fee for period shall not exceed one thousand rupees.

- (2) The licence fee shall be paid in such manner as may be prescribed.
- (3) Every licence granted under this Act may be renewed on the expiry of the period of its validity by the competent authority in such manner and on payment of such fees as may be prescribed.
- (4) The provisions of section 4 shall apply in case of an application for renewal under this section.
- 6. Any person aggrieved by any order passed Appeal.
 by the competent authority under section
 3 or section 4 may, within a period of
 sixty days from the date the order is
 communicated and on payment of such
 fee not exceeding fifty rupees, prefer an
 appeal to such authority as the Government may, by notification, appoint in
 this behalf and the order of such authority shall be final:

Provided that the appellate authority may entertain an appeal after the expiry of the said period of sixty days if it is satisfied that the appellant was prevented by sufficient cause from filing the appeal in time.

7. Any person who contravenes any of the provisions of section 3, shall, on conviction, be punished with imprisonment which may extent to one year, or with fine which may extend to two thousand rupees, or with both, and the Court trying the offence may further order that the timber in respect of which the

Penalty.

offence was committed and the vessels, vehicle or animal with which the offence was committed, shall be confiscated to the Government.

The competent authority may direct any Power to direct 8. person holding any licence under this submission of Act to submit such report or returns report or return. and in such form and manner as may be prescribed.

9. (1) Any Forest Officer not below the rank Power to enter, of Forest Ranger and any Police Officer not below the rank of Sub-Inspector of Police, who, from his personal knowledge or from information received, and after such enquiry as he may consider necessary, has reason to believe that any person has committed an offence under this Act, may -

search, arrest and detain.

- (a) enter and search, at all reasonable times, any premises, land, vehicle or vessel in the occupation of such person:
- (b) require such person to produce for his inspection the licence or any other documents granted by the competent authority or any books of account or other document that may have any bearing on such offence;
- (c) seize any timber in respect of which the offence was committed and any books of account or other documents relating to such timber and may also detain and seize any animal, vessel or vehicle with which the offence was committed.
- (2) Any officer referred to in sub-section (1), may stop and detain any person committing an offence under this Act or

abetting in the commission of such offence and such officer may arrest without warrant any such person :

Provided that the Officer making such arrest may release any such person if he furnishes his name and address and otherwise satisfies such Officer that he will duly answer any summons or other proceedings which may be taken against him

10. All search and arrests under this Act Searches shall be conducted and made in accor- and arredance with the procedure laid down in sts how to the Code of Criminal Procedure, 1973.

2 of 1974

11. Every person detained or arrested under Production any of the provisions of this Act shall of persons be taken by the officer referred to in and things section 9 and produced before the nearest seized. Magistrate having jurisdiction along with a report containing full particulars of the person arrested or articles seized and the circumstances under which the arrest or seizure was affected, within twenty-four hours of such arrest or seizure exclusive of the time necessary for the actual journey from the place of arrest to the Court of the Magistrate.

arrested

Any Forest Officer or Police Officer Report of 12. making an arrest or seizure under this arrest and Act shall forthwith make a full report seizure. of all the particulars of such arrest or seizure to his immediate superior Officer.

13. (1) The Government may, after notification Erection in the Official Gazette, set up and erect, in such manner as may be prescribed, check-posts and barriers at any place in the state with a view to preventing the

of checkposts.

unlawful removal or transportation from the state of timber to any place outside the state.

- (2) Every person transporting timber shall at any check-post or barrier referred to in sub-section (1) and before crossing such check-post or barrier produce before the Officer incharge of the check-post or barrier such document as may be prescribed.
- (3) The Officer-in-charge of the check-post or barrier may, for the purpose of satisfying himself that the provisions of this Act and the rules made thereunder are not being contravened, intercept, detain and search any animal, vehicle or vessel.

14. Whoever -

- (i) wilfully refuses or is unable to produce licence or document or wilfully refuses or fails to give such information which, under the provisions of this Act or the rules made thereunder he is required to produce or to give, or otherwise furnishes information which he knows or believes to be false or does not believe to be true, or
- (ii) forcibly resists arrest or attempts to
 evade arrest or obstructs any Forest
 Officer or Police Officer to enter or
 search or to affect arrest or seizure
 under the powers conferred by this
 Act or the rules made thereunder,
 shall be guilty of an offence under
 this Act, and he shall, on conviction,
 be punished with fine which may
 extend to one thousand rupees or
 with imprisonment for a term which
 may extend to six months or with
 both.

Penalty for refusal to produce things or furnish information. 15. (1) Any Officer duly authorised by the Power to com-Government in this behalf may accept any person against whom a reasonable suspicion exists that he has committed any offence punishable under this Act, such sum of money as may be prescribed, by way of composition of the offence which such person is suspected to have committed.

pound offence.

- (2) On payment of such sum of money to the Officer mentioned in sub-section (1), the suspected person, if in custody, shall be discharged and no other proceeding shall be taken against him in respect of the offence compounded.
- (3) The provisions of this section shall apply also where a prosecution or an appeal against conviction of offence under this Act is pending before a court and in such a case, the composition of such offence shall have the effect of the acquittal of the accused with whom an offence has been compounded:

Provided that the court before whom such prosecution or appeal is pending grants permission for such composition.

- 16. No Court shall take cognizance of any offence under this Act,-
 - (1) except on the complaint made by an officer authorised by the Government in this behalf; and
 - (2) unless the prosecution is instituted within six months from the date on which the offence is alleged to have been committed.
- 17. No suit shall be brought in any civil court Bar of suit in to set aside or modify any order made under this Act.

When Court to take cognizance of offence.

Civil Courts.

18. No suit, prosecution or legal proceeding Suit, etc. against shall lie against any authority, officer or person for anything which is in good faith cers or persons done or intended to be done under this Act.

authority, Offiacting in good faith.

19. Every person or officer, appointed under, or exercising any power conferred by and under this Act shall be deemed to be a public servant within the meaning of section 21 of the Indian Penal Code.

Officer and person to be public servant

20. The provisions of this Act shall be in addition to, and not in derogation of, the provisions of the Assam Forest Regulation, 1891 as applied in Arunachal Pradesh or the rules made thereunder.

Effect of other laws.

21. The provisions of this Act shall not apply Exemption. to removal of timber to a place outside Arunachal Pradesh by or on behalf of the Government under the provisions of the Assam Forest Regulation, 1891.

22. (1) The Government may, by notification, Power to make rules for carrying out the purposes of rules. this Act

make

- (2) In particular and without prejudice to the generality of foregoing power, such rules may provide for all or any of the following matters, namely:-
 - (a) the form and conditions of licence under section 3 and section 5 and the fees payable therefore;
 - (b) the form and manner in which application for licence under section 4 may be made and the fees payable therefore:
 - (c) the fees payable for appeal under section 6:

- (d) the form of register, report or return to be maintained and submitted by the licensee;
- (e) the conditions for storing, stocking and the manner of making the timber to be removed to a place outside the state;
- (f) the manner in which the inspection of timber and of documents maintained by licensee shall be carried out;
- (g) the routes by which the timber shall be transported to a place outside the state;
- (h) the terms and conditions for setting up or establishment of trading depot;
- (i) the manner in which the right of access to documents and the right to entry conferred by section 9 may be exercised;
- (j) the manner in which a check-post or barrier may be set up and erected and the form of document under section 13;
- (k) the procedure and manner for payment of fees under this Act and of composition money under section 15 and the amount of composition payable for composition of offence under section 15;
- (1) any other matter which is to be or may be prescribed.

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